

THE HYDERABAD (ABOLITION OF CASH GRANTS)

ACT, No. XXXIII of 1952.

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* THE HYDERABAD (ABOLITION OF CASH GRANTS) ACT, 1952.

No. XXXIII of 1952.

An Act to discontinue certain classes of cash grants in the State of Hyderabad.

Whereas it is expedient to discontinue certain classes of Preamble.
cash grants in the State of Hyderabad :

It is hereby enacted as follows :—

1. (1) This Act may be called the Hyderabad (Abolition of Cash Grants) Act, 1952. Short title, extent and commencement.

(2) It shall extend to the whole of the State of Hyderabad.

(3) It shall come into force on the date of its publication in the Gazette.

2. (1) This Act shall apply to the cash grants specified in the schedule † [except those which are subject to the rendering of service to religious or charitable institutions.] Application of Act.

(2) Government may, by notification, from time to time, add to the cash grants so specified.

3. (1) Subject to the provisions made by or under this Act † [all cash grants specified in part A of the Schedule] and which are payable or enforceable during the year commencing on the 1st day of April, 1952 and in any subsequent financial year, shall be discontinued and cease to have effect immediately on the commencement of this Act, notwithstanding anything contained in any law, sanad or order, custom or usage to the contrary. Certain cash grants to cease to have effect.

‡ [(2) Subject to the provisions made by or under this Act and notwithstanding anything contained in any law,

* Published in Gazette Extraordinary No. (133) dated 30th July, 1952.

† Substituted by Act No. XXIII of 1954, published in Gazette Extraordinary No. (130) dated 9th August, 1954.

‡ Substituted by Act No. XXIII of 1954, published in Gazette Extraordinary No. (130) dated 9th August, 1954.

sanad or order, custom or usage to the contrary, all cash grants specified in Part B and Part C of the schedule and which are payable or enforceable during the year commencing on the first day of April, 1954 and in any subsequent financial years shall be discontinued and cease to have effect on the first day of July, 1954 subject to the condition that—

(a) in the case of every cash grant specified in Part B of the schedule compensation amounting to a sum equal to six times the annual amount payable to the grantee shall be paid to him in cash either in full or in annual instalments not exceeding twelve ;]

‡ [(b) in the case of a cash grant specified in Part 'C' of the Schedule, the grant shall be discontinued and cease to have effect :

Provided, however, that in respect of each of the cases specified in column 1 below the grant shall be continued subject to the conditions specified against such case, during the period mentioned in column 2, namely :—

| <i>Column 1.</i> | <i>Column 2.</i> |
|---|--|
| (1) Where the age of the grantee, whether male or female, was not less than 60 years on the 1st day of April, 1954. | Till the date of the death of the grantee. |
| (2) Where the age of the grantee was less than 60 years on the 1st day of April, 1954. | |
| (i) if male, in case the grantee is incapable of earning a livelihood on account of being blind, deaf, dumb and mute, mentally deranged, crippled or paralytic. | } from date of abolition till date of the death of the grantee. |
| (ii) if a widow, so long as she remains widow. | |
| (3) Where the grantee is a minor— | |
| (i) if male, in case such cash grant is his only source of income. | from date of abolition till date of attainment of 18 years. |
| (ii) if female, | from date of abolition till date of marriage or date of attainment of eighteen years whichever is earlier. |

‡ Substituted by Act No. XIV of 1956 published in *Gazette Extraordinary* No. (124) dated 13th June, 1956.

Provided further that in each of the cases mentioned in items (2) and (3) above, where the grantee is in receipt of more than one grant, but has no other source of income for a livelihood, the grantee shall be eligible to receive only the grant of the highest amount.]

(3) Where a cash grant to which this Act applies is subject to the rendering of any service, the grantee shall on the date of discontinuance of the grant, stand released of the liability to render that service.]

4. The Government may, from time to time, make rules for carrying out the purposes of this Act. Power to make rules.

5. If any difficulty arises in giving effect to the provisions of this Act, the Government may, as occasion may require, by order do anything which appears to Government to be necessary for the purpose of removing the difficulty. Power to remove difficulties.

SCHEDULE

*[PART A.]

Rusums payable to

- (1) Sardesemukhs,
- (2) Sardeshpandyas,
- (3) Desmukhs,
- (4) Despandyas,
- (5) Dastbandars.

*[PART B.]

Mansab Maviza Jagir including Jagir Pension.

- „ Maviza Qarza,
- „ Maviza Arazi,
- „ Maviza Abkari,
- „ Maviza Sair,
- „ Maviza Aslaha, Kutub, Dookan, Safai,
- „ Imtiazi,

Mansab Nazam Mahwars.

Mahwarat Walajahi issued in lieu of Jagirs.

*PART C.

Ordinary Mansabs, Riayeti, Khas and Mutaferiq Mahwars, Mash, Youmia, Mamool, Saliyana, Customs Mukasas and Agrahars, Mahwarat Walajahi (other than those issued in lieu of Jagirs), Tahrir Sarishtadari, Wiqai Nigari.]

* Inserted by Act No. XXIII of 1954. published in Gazette Extraordinary No. (130) dated 9th August, 1954.

